

- (i) To take banking services to the door steps of rural masses particularly in hitherto unbanked far flung rural areas.
- (ii) to make available institutional credit to the weaker sections of the society;
- (iii) To mobilise rural savings and channelise them for supporting productive activities in rural areas;
- (iv) to create a supplementary channel for flow of credit from the central money market to the rural areas;
- (v) to generate employment opportunities in rural areas; and
- (vi) to bring down the cost of purveying credit in rural areas.

Sustained viability of their operations is necessary if the RRBs are to meet these objectives. In the context of the need for ensuring viability of RRBs and ensuring the flow of adequate and sustainable credit to the rural sector, Government/Reserve Bank of India (RBI) have taken a number of steps to improve viability of the operations of RRBs which, inter-alia, include deregulation of interest rates, application of prudential accounting norms in a phased manner, preparation of bank specific development action plans, widening the range of services and to finance non-target groups to the extent of 60% of their fresh lendings with their service area.

Further, RBI have recently stipulated that, beginning from 1st April, 1997, the advances of RRBs to priority sector borrowers should constitute 40% of their outstanding advances, as in the case of commercial banks. Within the over-all target of 40%, the advances granted to weaker sections of the society should constitute 25% of the priority sector advances (10% of total outstanding advances). RBI have reported that this will further make the lending operations of RRBs vibrant in addition to ensuring uniformity in approach on lending alongwith commercial banks. These policy changes seek to provide a level playing field to RRBs to enable them to perform their functions in a viable and sustainable manner.

Ways and Means Advances

*558 SHRI ANNASAHIB M.K. PATIL:

DR. C. SILVERA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government are considering drastic restructuring/changes in the present system of ways and means advances (WMA) drawn by the State Governments;
- (b) if so, the details of the proposals under consideration suggested by RBI in this regard;
- (c) the details of decisions taken/proposed by the Government in the matter; and

- (d) the details of other steps proposed to put a cap on Government's debt ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) No, Sir.

(b) and (c) Do not arise.

(d) State Govts. are allowed to borrow within the limits given in the Annual Plans through the instruments of market borrowings and negotiated loans. They also have to seek Govt. of India's approval under Article 293 for incurring any debt. Govt. of India endeavours to contain the level of debt by lowering the fiscal deficit through efforts to raise non debt receipts and control of expenditure.

Hydroelectric Power Projects

*559. SHRI SAT MAHAJAN : Will the PRIME MINISTER be pleased to state:

(a) the number and names of hydro-electric power projects in the country, State-wise;

(b) whether there are some hindrances in the execution of some of the power projects;

(c) if so, the details thereof, project-wise;

(d) the steps being taken to remove the hindrances; and

(e) the present position of the execution of Nathpa-Jhakri and Chamera-II Power Projects in Himachal Pradesh ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) to (c) There are, at present, 74 hydro-electric power projects (above 3 MW) under execution in the country. Project-wise details and the reasons for delay in the execution of the projects are given in the enclosed statement.

Amongst the factors which have adversely affected the execution of hydel projects are fund constraints, environmental and rehabilitation aspects, law and order problems, geological problems, etc.

(d) Following steps have been taken to remove the hindrances in execution of some of the hydro projects:

The Net Budgetary Support (NBS) for hydel projects being executed by the Central Sector Corporations has been substantially increased from Rs. 533 crores in 1996-97 to Rs. 866 crores in 1997-98. In addition, Rs. 617 crores have been assured and will be provided in the Budget of 1997-98 for Central sector hydel projects namely, Tehri, Dulhasti, Uri, Rangit and Kopili. The Government also announced in January 1995 a package of incentives for hydro projects to be commissioned on or after 1.1.1997 to encourage greater private sector participation in hydel projects.

The Ministry of Power had constituted a Committee under the Chairmanship of Shri M.K. Sambamurti on 26th

August, 1996 to suggest development of hydro projects including involvement of the Private Sector. The Committee submitted its report on 27th March, 1997. The recommendations made by the Committee would be incorporated while formulating a National Policy on hydel development.

(e) The Nathpa Jhakri Hydroelectric Project (6x250 = 1500 MW) in Himachal Pradesh is under execution. The

civil works of the project are in progress and orders for most of equipment have since been placed. As per present indications, the project is scheduled to be commissioned in March, 2002.

Chamera Stage-II project in Himachal Pradesh is entrusted to National Hydroelectric Power Corporation (NHPC) for execution. The Project is being processed for investment approval.

Statement

As On 15.04.97

Sanctioned Hydro Electric Schemes (Capacity yet to be added)

SUMMARY

Region	Central Sector (No. of Project)	State Sector (No. of Project)	Private Sector (No. of Project)	Total (No. of Project)
Northern	3170 (4)	1930 (10)	1273 (6)	6373 (20)
Western	NIL	4455 (11)	490 (2)	4945 (13)
Southern	NIL	2475 (20)	8 (1)	2483 (21)
Eastern	770 (2)	1835.50 (11)	NIL	2605.50 (13)
North-Eastern	480 (2)	159 (5)	NIL	639 (7)
Total	4420 (8)	10854.50 (57)	1771 (9)	17045.50 (74)

Note : 1. The figures in the brackets above are number of hydro projects under execution.
2. The figures above the brackets indicate the project size in Mega Watts (MW).

Sl. No.	Name of Project/ State/Inst. Cap. (MW) Date of Sanction	Comm. Sch. Original/Latest	Reasons for Delay
(1)	(2)	(3)	(4)
A. CENTRAL			
1.	Nathpa Jhakri (NJPC) H.P./6 x 250 05.04.89	1995-97 2001-02	Delay in award of civil works. Poor performance of contractors.
2.	Dulhasti (NHPC) J&K/3 x 130 12.7.89 (Bilateral)	1994-95 2000-01	Geological problems in HRT Law and order problem leading to contractual problems.
3.	Tehri St. I (THDC) U.P./4 x 250 02.06.72 (For 4 x 150 MW) PIB-23.01.92	1981-82 2000-01	Fund constraints, Award of major works, Rehabilitation of oustees, Uttarakhand Agitation.

(1)	(2)	(3)	(4)
4.	Dhauliganga-I (NHPC) 08.04.91	1998-99 2004-05	Fund constraints.
5.	Koel Karo (NHPC) Bih./4 x 172.5+1 x 20 14.11.91	1999-2000 2004-05	Land acquisition & Rehabilitation, Paucity of fund.
6.	Rangit-III (NHPC) Sik./3 x 20 18.04.90	1994-95 1998-99	Slow progress of civil works due to dispute with contractor on the revision of rates.
7.	Ranganadi (NEEPCO) Ar. P/3 x 136 11.08.86 4/87 (CCEA)	1994-95 1998-99	Delay in procurement of tunnelling equipment. Delay in award of major works of PH and dam. Fund Constraints.
8.	Doyang (NEEPCO) Nag./3 x 25 12. 07. 89	1994-95 1997-98	Law & Order problem, Change in capacity and other parameters, Delay in land acq., Fund Constraints. Contract failures, Delay in finalisation of dam contract.
B. STATE SECTOR NORTHERN REGION			
9.	Ghanvi H.P./3 x 7.5 15.12.87	1994-95 1999-2000	Env. & Forest Cl. already obtained Project expected to start shortly.
10.	Larji H.P./3 x 42 30.03.87	1990-92 10th Pl.	Tieing up of funds from external/domestic agencies Funds constraints.
11. (a)	Upper Sindh-II J&K/ 2 x 35 22.11.83	1988-89 1998-99	Law and order problem. Dispute with M/s TSL and fixation of new agency for fabrication of penstocks.
11. (b)	Upper Sindh Extn. J&K/ 1 x 35 20.06.89	1993-94 1998-99	Law and order problem.
12.	Kishanganga J&K/3 x 110	2006-07 2006-07	
13.	Sewa ST. III J&K/3 x 3	1997-98 1997-98	
14.	Chenani St. III J&K/3 x 2.5	1997-98 1997-98	
15.	Ranjit Sagar Pun./4 x 150 26.05.86	1991-93 1998-99	Land acquisition. Forest clearance. Floods in Sept, 88 Slow progress of dam fill placement due to delay in erection of belt conveyor system
16.	Sobla U.P./ 2 x 3 03.10.88	1993-94 1997-98	Delay due to natural calamities in Jan. 93 and again in Aug. 94

(1)	(2)	(3)	(4)
17.	Lakhwar Vvasi U.P./3 x 100+2 x 60 Jan. 1976	1989-90 Beyond 9th Plan	Progress slow due to fund constraints.
18.	Maneri Phali-II U.P./4 x 76 27.1.81	1989-90 2001-02	Funds constraints.
19.	Kadana PSS Extn. Guj./2 x 60 26.6.72	1985-86 1995-98	Unit erection.
20.	Sardar Sarovar Guj./M.P./Mah. (6 x 200 + 5 x 50) (Joint project of Guj./ M.P./Mah. in ratio of 16:57:27) 05.10.88	1994-96 1998- 2002	Construction on main dam for raising of height upto 110m Treatment of fissure in PH cavern. R&R problem. Non- availability World Bank & OECF Assistance.
21.	Bansagar Tons PH II & III (M.P.) 2 x 15 + 2 x 20 30.06.84	1989-91 2000-01	R & R problem of outsees of Bansagar dam. Fund constraints.
22.	Bansagar Tons PH IV M.P./ 2 x 10 31.07.92	1996-97 2001-02	R&R problem of oustees of Bansagar dam. Finalisation of executing agency.
23.	Indira Sagar (Narmada Sagar) M.P./8 x 125 06.09.89	1997-2000 2000-06 (2 units in 9th Plan)	R&R problem Project finance.
24.	Indira Sarovar (Bodhghat) M.P./ 4 x 125	1989-91 2006-07	MOEF clearance.
25.	Rajghat U.P./M.P./3 x 15 (Joint project of U.P./ M.P. in ratio of 50:50) 01.08.91	1995-96 1998-99	Cash flow problem (Non payment of share by UPSEB)
26.	Warna Mah./2 x 8 14.07.86	1989-90 1997-98	Delay in PH civil works & erection of units.
27.	Kovna St. IV Mah./4 x 250 04.08.89	1995-96 1998-99	Delay in ordering TG sets & PH civil works.

(1)	(2)	(3)	(4)
28.	Dudhganga Mah./2 x 12 26.4.88	1990-92 <hr/> 1997-99	Delay in PH civil works & erection of units.
29.	Ghatghar PSS Mah./ 2 x 125 11.08.92	9th Plan <hr/> 2001-03	Low priority by State Govt.
SOUTHERN REGION			
30.	Srisaïlam LBPH A.P./6 x 150 1.09.86	1993-95 <hr/> 1999-2002	Delay in award of civil works Delay in civil works of HRT & TRT on a/c of revision of rates by contractor. Strike by contractor from Feb, 95 to Aug, 95.
31.	Singur A.P./2 x 7.5 15.05.93	1993-94 <hr/> 1997-98	Delay in award of civil works. Cash Flow problems
32.	A.P. Power House at Balimela A.P./2 x 30 25.02.77	1982-83 <hr/> 2001-02	Delay in excavation of PH due to non-issue of license for blasting operation by Orissa Govt.
33.	Dandeli Ktk./2 x 30 14.06.80	1987-88 <hr/> Beyond 9th Plan	Forest Clearance.
34.	Kalinadi St. II Ktk./3 x 40 + 3 x 50 14.05.80	1987-88 <hr/> 1997-98	Delay in finalisation of WB loan agreement. Cancellation of WB loan. Delay in erection of units. Delay in diversion of forest land for rehabilitation purposes. Cash flow problem. Slow progress of PH, dam civil works.
35.	Brindavan Ktk./2 x 6 10.04.90	1993-94 <hr/> 1999-2000	Delay in land acquisition. Delay in commencement of works.
36.	Bhadra RBC (Adl. Ktk./1 x 6 unit) 10.04.90	1993-94 <hr/> 1998-99	Delay in start of works due to non completion of the repair works of breached canal.
37.	Sharavathi T.R. Ktk./ 4 x 60 06.05.87	1993-94 <hr/> 1998-2001	Cancellation of WB loan. Suspension of works due to non issue of MOEF clearance.
38.	Bedthi) Gangavali) Ktk./2 x 105 02.04.79	1985-86 <hr/> Beyond 9th Plan	MOEF clearance.
39.	Lower Periyar Ker./3 x 60 03.02.83	1990-91 <hr/> 1996-98	Slow progress of civil works. Stoppage of works since May/ June, 91 till Oct..93. Termination of NPCC Contracts.
40.	Malankara (Muvathupuzha) Ker./3 x 3.5 Aug, 1986 (for 2 x 3.5 MW)	1990-91 <hr/> 1999- 2000	Delay in civil works. Revision in capacity.

(1)	(2)	(3)	(4)
41.	Kakkad Ker./2 x 25 10.09.76	1980-81 <hr/> 1997-98	Delay in commencement of civil works. Frequent labour strikes. Fire accident in 10/92. Flooding of PH due to rains in Oct., & Nov., 92 Strike by power I.C. Tunnel contractor from 9/95 to 7/96.
42.	Poringalkuthu LB Ext. Ker./1 x 16 09.05.89	1994-95 <hr/> 1997-98	Delay in PH civil works and erection of TG equipment.
43.	Kuttivadi Extn. Ker/1 x 50 20.12.91	1996-97 <hr/> 2001-02	Delay by KSEB in taking decision for execution of project.
44.	Puyankutty Ker./2 x 120 21.08.86	8th Plan <hr/> Beyond 9th plan	Forest clearance
45.	Lower Bhawani Dam T.N./2 x 4 RBC 15.04.88	1991-92 <hr/> 1997-98	Delay in award of PH civil works & TG sets.
46.	Sathanur Dam T.N./ 1 x 7.5 15.04.88	1991-92 <hr/> 1997-98	Delay in award of PH civil works & TG sets.
47.	Parson's Valley (Kundah-V Extn.) T.N./1 x 30	9th Plan <hr/> 1999-2000	Delay in award of civil works. Delay in issue of Forest clearance
48.	Pykara Ultimate St. T.N./3 x 50 01.08.88	1994-95 <hr/> 1999-2001	Delay in award of works of TRT and access tunnel.
49.	Kollimalai TN/1 x 20 04.09.95	2000-2001 <hr/> 2000-2001	Infrastructure works are in progress.
EASTERN REGION			
50.	Eastern Gandak Bih./3 x 5 09.06.83	1987-88 <hr/> (U-I II comm) 1997-98 (Unit-3)	Paucity of fund. Slow pace of civil works. Contractor dispute.
51.	Chandil Bih./2 x 4 14.04.87	1990-91 <hr/> 1998-99	Fund constraints. Slow pace of PH Civil works. Award of erection.
52.	North Koel Bih./2 x 12 10.03.84	1987-88 <hr/> 1998-99	Delay in civil works of TRT and power house. Poor cash flow.
53.	Upper Indravati Ori/ 4 x 150 03.05.72	1986-88 <hr/> 1998-2000	Non-performance of civil contracts. Cancellation of World Bank loan. Damage to works due to floods in 7/91. Delayed award of balance works of Muran dam & HRT

(1)	(2)	(3)	(4)
54.	Potteru Ori./1 x 3 + 1 x 3 30.07.84	1989-90 1997-98	Delay in land acquisition. Forest clearance Contractual problem in PH works. Damage of control panel. Slow progress by contractor.
55.	Balimela Extn. Ori./2 x 75 18.03.92	1995-97 1999-2000	Cancellation of World Bank Loan. Slow progress of works.
56.	Bargarh Canal Ori./3 x 3 19.01.93	9th Plan 1999-2000	Finalisation of executing agency.
57.	Rathongohu Sik./3 x 10 Jan., 1993	9th Plan 2001-02	E&F clearance.
58.	Teesta Falls I-IV W.B./3 x 3 x 7.5 Sept., 1985	1989-90 1997-99	Delay in civil works. Agitation by local people.
59.	Rammam St. I W.B./ 3 x 12 17.03.93	9th Plan 10th Plan	Works not yet started.
60.	Purulia PSS W.B./4 x 225 09.02.94	9th Plan 10th Plan	Loan agreement with OECF signed after one year of sanction.
NORTH-EASTERN REGION			
61.	Nuranang Ar. P./3 x 2 19.08.91	1994-95 1997-98	Delay in award of works. Slow progress of civil works.
62.	Karbi Langpi (Lower Borpani) Asm./2 x 50 24.09.79	1985-86 1999-2000	Frequent change of contractor for dam works. Delay in completion of dam.
63.	Dhansiri Asm./5 x 3 x 1.33 06.02. 85	1988-89 1998-99	Law and order problem. Fund constraints.
64.	Likim-Ro Nag./3 x 8 18.10.89	1993-94 1999-2000	Delay in award of civil works. Slow progress of civil works. Fund constraints.
65.	Serlui-B Miz./2 x 4.5 03.10.91	1995-96 2001-02	Delay due to non-finalisation of contract for project works.
C. PRIVATE SECTOR			
66.	Baspa St. II H.P./3 x 100 19.04.94 (CEA Cl.)	9th Plan 2001-02	PPA with State Govt. not reached. Work has therefore stopped.

(1)	(2)	(3)	(4)
67.	Uhl-III H.P./4 x 17.5 21.06.89	1994-95 ----- 2001-02	Project works not started earlier due to fund constraints. Posed for private participation.
68.	Shahpurkandi Pun./2 x 40 + 2 x 40 + 1 x 8 05.07.93	9th Plan ----- 2001-02	Funds constraints.
69.	Jakham Raj./ 2 x 2.5 01.10.84	1988-89 ----- 2001-02	Forest clearance received on 07.11.94 Project works expected to start in 1996-97.
70.	Vishnu Prayag U.P./ 4 x 100 10.07.78	1984-85 ----- Beyond 9th Plan	Delay in finalisation of executing agency E&F clearance. Revision of installed capacity.
71.	Srinagar U.P./5 x 66 18.04.86	1991-92 ----- Beyond 9th Plan	Fund constraints due to cancellation of WB loan. Land acquisition problem.
72.	Anakkayam Ker./2 x 4 26.02.91	1994-95 ----- 1999-2000	Delay by KSEB in taking decision for execution of project Delay in start of work.
73.	Maheshwar* M.P./10 x 40 12.11.93 (CEA Cl.)	9th Plan ----- 2001-04 (4 units in 9th Plan)	Finalisation of executing agency.
74.	Bhivpuri PSS * Mah./1 x 90 13.05.91 (CEA Cl.)	9th Plan ----- 2001-02	Krishna Water Dispute Tribunal Award between Maharashtra, A.P. and Karnataka.

* Projects cleared by CEA for execution in Pvt. Sector.

Local Area Bank

*560. SHRI N.K. PREMCHANDRAN : Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware that the opening of local area banks is likely to destabilise the cooperative agricultural credit structure and rural banks in the cooperative and commercial sector; and

(b) if so, whether the Government propose to review its decision ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Government are of the view that the Local Area Banks in the private sector have been set up to bridge the credit gap in rural and semi-urban areas, in addition to mobilising deposits. They will complement the efforts of cooperatives and other rural credit agencies in improving

the rural credit delivery structure.

(b) Does not arise.

Corruption Cases

6010. SHRI AMAR ROY PRADHAN: Will the PRIME MINISTER be pleased to state the names and designations of gazetted/Non-gazetted Engineers/Officials of CPWD facing corruption charges, till date, in Delhi and other parts of the country ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): The names and designation of Gazetted/Non-gazetted Engineers/Officials of CPWD facing corruption charges till date in Delhi and other parts of the country are given in the attached statement.